

FOR/66/PRO/2019/Pt-II/ 15.5462-64

Dated 31st December 2020

To,

The Registrar
Principal Bench
National Green Tribunal
Faridkot House, Copernicus Marg
New Delhi.

Sub: **submission of the report on compliance of the orders of the Hon'ble NGT in the matter of Jorjo Tana Tara Vs Union of India & Ors**

Sir,

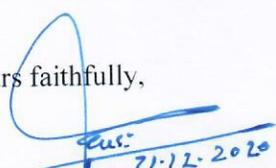
In compliance of the order of the Hon'ble NGT Dated 9th November 2020 in the O.A No. 18/2019/EZ Jorjo Tana Tara Vs Union of India & Ors, I am to enclose herewith the detailed action taken report thus far and inform the Hon'ble NGT that as an interim measure, necessary directions have been issued to the DFOs and CCFs to form patrolling squads at the Range, Divisional and Circle levels vide letter No. FOR/66/PRO/2019/Pt-III/15338-52 Dated 18th December 2020 to curb illegal logging in the State:

The department has already identified the hotspots where illegal logging takes place. Range Squads and Divisional Squads have been formed which will be assisted by the Mobile Squads under the supervision of the Chief Conservator of Forests. The Range Squad is headed by the Range Officer under whose jurisdiction, the hotspot is located. The squad consists of all the regular staff under the concerned Range Officer and 4 casual staff from the Division. Range Officer makes patrol log and allot duty roster to his staff under the squad. The squad makes random patrol in the hotspot areas not less than 2 times in a week, records geo-coordinates of the patrolled areas and submits action taken report to the DFO on weekly basis along with photographs. The Divisional Squad is headed by the Divisional Forest Officer which comprises of 4 regular and 4 casual staff. The squad makes surprise patrol of the hotspot areas at least once in a week and submit compiled reports to the DFO on fortnightly basis. Mobile Squads under the Chief Conservator of Forests make surprise patrol of the hotspots under their jurisdictions at least once in a month or whenever required and submit report to the CCFs.

It is to further inform you that after the formation of squads, there has been no report of illegal logging from the field thus far.

Encl: As stated above

Yours faithfully,


(Rajesh, IFS)
PCCF (RE)
Itanagar

Copy to:

STATUS REPORT ON THE ACTION PLAN TO COMBAT ILLEGALITIES

As per the order of National Green Tribunal in O.A. No. 18/ 2019 (EZ) (I.A. No. 16/ 2019) (EZ) Jorjo Tana Tara Versus Union of India & Ors, dated 30.08.2019, in Paragraph 7, the following directions were given.

“

- i) *The State shall take appropriate action to identify the Hot Spots, where illegal felling of trees and deforestation is taking place.*
- ii) *Strategic Action Plan be drawn up to combat the illegalities*

...”

In this regard, strategic action plan and the consequent action taken on it to combat the illegalities is as follows.

IDENTIFICATION OF HOTSPOTS

The PCCF (RE) wrote to the CCFs who are in-charge of the circles to identify the Hotspots under their jurisdiction. Accordingly the following list of hotspots has been identified based on the information provided by the DFOs.

Sl.	Name of Division	Range	Location	Nearest administrative office	Police station
1	Bomdilla	1. Bomdila Range	Magopam area	ADC, Singchung, West Kameng	Rupa, West Kameng Dist.
		2. Dirang Range	Mandala- Naga GG area	ADC, Dirang, West Kameng Dist.	Dirang, west Kameng
		3. Nafra Range	Bichom- Buragaon	ADC, nafra, West Kameng Dist.	Nafra West kameng Dist.
2	Khellong	1. Seijosa Range	Margaso, saibung Nallah, jolly, Lanka	ADC, Seijosa, PakkeKesang	Seijosa, Pakke kesang Dist.
		2. Namorah Range	Dogal Mukh, Sichung	ADC, Seijosa, Pakke kesang Dist.	Seijosa, Pakke Kesang Dist.
		3. Foothills Range	Doimara area	ADC, Singchung, west Kameng Dist.	Bhalukpong, west Kameng Dist.
3	Banderdewa	1. Dafflagarh Range	i. Magoni ii. Harikso- Near Tanda Nallha iii. Kukurjan iv. Hollogi to kokila Forest Range		
		2. Doimukh Range	i. Bogoli ii. Denka		

			iii. Gaburu		
		3. Dirgha Range	i. Dirgha ii. Koila Pahar iii. Boginadi iv. Borh hill v. Kui vi. Paro, vii. Sippu, viii. Gayun		
		4. Banderdewa Range	i. Bassar Nallha, ii. Sangdupota, iii. Jote, iv. Poma		
		5. Subansiri	i. Raja Nallha, ii. Sel, iii. Pech		
4	Pasighat				
5	Namsai	1. Tengapani Range	Tengapani RF i) Khai Nallah area ii) Nongtaw area iii) Incha area		
		2. Medo forest range	Turung RF and Namgo Mishmi / Singpho village		
		3. Manabhum forest range, Lathao			
6	Tezu				
7	Jairampur				
8	Changlang				
9	Deomali				
10	Roing				

The identified list of Hot Spots was communicated to the territorial CCFs vide No. FOR.66/PRO/2019/10923-26 dated 13.03.2020 and subsequent reminder No. FOR.66/PRO/2019/10927-30 dated 25.08.2020 wherein they have been directed to ensure adequate patrolling and monitoring and ensure that no illegalities are there.

EXISTING MECHANISMS TO COMBAT ILLEGALITIES

The frontline staff of the Dept. of Environment & Forests perform regular patrolling in the RF areas. Forest Checkposts (FCP) had been established under the control of the Divisional Forest Officers (DFOs) and Central Forest Checkposts (CFCPs) had been established under the administrative control of the Chief Conservator of Forests (CCFs) manning the Circles to check illegal transportation of timber and other forest produce. In addition to this, mobile squads are also placed under their disposal to undertake inspections either suo-motu or based on complaint.

Under CAMPA APO 2019-20, an amount of Rs.115.55 lakhs and under CAMPA APO 2020-21, an amount of Rs.179.53 lakhs has been proposed for Construction and

Maintenance of Checkgates in various divisions to effectively monitor the movement of timber and to check illegal transit of forest produce.

Under CAMPA APO 2019-20, an amount of Rs.14.35 lakhs for 471 km and under CAMPA APO 2020-21 an amount of Rs.27.15 lakhs for 421 km have been proposed for establishing inspection/ patrolling paths so that remotest parts of the forests could be patrolled effectively so as to curb the illegalities.

Under CAMPA APO 2019-20, an amount of Rs.24.31 lakhs and under CAMPA APO 2020-21, an amount of Rs.54.8 lakhs has been proposed for establishing 3 Nos. and 9 Nos. Protection Camps respectively so as to facilitate better deployment of personnel for protection purposes.

Under CAMPA APO 2019-20, an amount of Rs.81 lakhs and under CAMPA APO 2020-21, an amount of Rs.51 lakhs has been proposed for Monitoring & Evaluation of protection and conservation efforts undertaken.

Under CAMPA APO 2019-20, an amount of Rs.10 lakhs has been proposed for procuring Arms & Ammunition for the frontline staff involved in combating illegalities.

Also, a Wildlife Crime Control Unit has been notified by the State government to combat the illegalities in wildlife sector.

GAP ANALYSIS

There is no institutional mechanism either at district level or state level to ensure inter-departmental cooperation. Inter-departmental co-ordinations have so far remained at the individual behest of the concerned officers. The Department of Environment and Forests faces acute shortage of frontline staff to deal with the illegalities. Further, there is deficit of intelligence network to pre-empt illegalities and sharing of available intelligence regarding illegalities in forest produce.

To counter the challenge of shortage of staff, 260 Nos. of personnel for Forest Protection Squads/ Division level Forest Protection Teams have been proposed under CAMPA APO 2019-20 and under CAMPA APO 2020-21.

Under CAMPA APO 2019-20, it has been proposed to spend Rs. 258 lakhs for procuring 24 Nos. of LMVs, Rs. 44.4 lakhs for 3 Nos. of MMVs and Rs.21.09 lakhs for 26 Nos. of Motorcycles to be allotted for empowering the frontline staff in their protection and conservation roles. This will help fast and easy movement of staff involved in protection of forests.

To reduce the biotic pressure on the forests, under CAMPA APO 2019-20 an amount of Rs.743.44 lakhs for 11808 households and under CAMPA APO 2020-21 an amount of Rs.742.55 lakhs for 14004 households have been proposed for provision of wood saving devices in forest fringe villages, which will ease out pressure on forests for wood for cooking etc.

Villagers are being involved in forest protection through Village Forest Protection Teams (VFPT). For this effect, an amount of Rs.50 lakhs for 150 Nos. of VFPT personnel under CAMPA APO 2020-21 has been proposed.

The Department is coordinating with the Planning and Finance department to ensure the availability of adequate funds for protection of forest resources. The Department had also communicated the need to fill the vacant posts in frontline by recruitment through Staff Selection Board. Further, proposal to create 200 new posts in frontline staff is being followed up by the department.

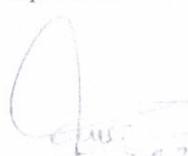
PLAN FOR FURTHER ACTION

Institutionalising intelligence sharing mechanism at the District level will help in countering illegalities as and when they occur. Regular meetings between DC, DFO and SP will ensure inter-departmental cooperation. Joint patrol by the concerned departments could be instituted to improve the efficiency of patrolling. Establishment of joint checkpoints will help combat illegal smuggling and ensure in timely coordination between the departments.

The territorial CCFs are communicated the identified Hot Spots and are asked to ensure adequate patrolling and monitoring to combat the illegalities. It was also communicated to them to ensure and coordinate meetings with the respective officers of Assam Forest Department. They were also asked to ensure that the DFOs coordinate with the local police force and district administration as asked vide No. FOR.66/PRO/2019/10919-22 dated 13.03.2020 and subsequent reminder No. FOR.66/PRO/2019/10927-30 dated 25.08.2020.

Technological tools to aid in protection activities are proposed in the CAMPA APO 2019-20 and APO 2020-21. For effective communication in remote areas, wireless sets and walkie-talkies under CAMPA APO 2019-20 and CAMPA APO 2020-21 have been proposed. For remote monitoring, GIS units of 48 Nos. under CAMPA APO 2019-20 and CAMPA APO 2020-21 have been proposed. To act as force multiplier in monitoring and surveying operations, drones under CAMPA APO 2019-20 and CAMPA APO 2020-21 have been proposed.

Because of the outbreak of CoVID-19, the frontline personnel are also attached with the local police force to perform essential activities. It is to be noted that there has been no large scale illegalities and only some sporadic incidences here and there have been reported.


23.9.2020
(Rajesh IFS)
PCCF(RE)

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**STATUS REPORT ON THE COMPLIANCE OF THE STATE OF ARUNACHAL
PRADESH IN THE MATTER OF O.A.No. 18/2019 (EZ) (I.A.No 16/2019) (EZ) JORJO
TANA TARA VS UNION OF INDIA & ORS**

The application O.A. 18/2019/EZ Jorjo Tana Tara Vs Union of India & Ors deals with the complaint of indiscriminate felling in the Papum Reserve Forest. Previously, based on the orders of the Hon'ble NGT, DFO (Khellong) had filed the required reports, including the report on joint inspection with the petitioner. The NGT after the hearing on 30.08.2019 had passed its orders. The department had submitted compliance report dated 20.11.2019. As directed by the Hon'ble NGT, the order statement and the status of compliance are provided below-

- i) *The State shall take appropriate action to identify the Hot Spots, where illegal felling of trees and deforestation is taking place.*

Action taken:

The CCFs of Western Arunachal Circle, Banderdewa, Central Arunachal Circle, Pasighat, Eastern Arunachal Circle, Tezu and Southern Arunachal Circle, Deomali were asked to identify hotspots of illegalities vide letter no. FOR.66/PRO/ 2019/ 17534-38 dated 27th September, 2019 of the PCCF(RE).

From the information provided by the DFOs, Hot Spots were identified as mentioned below.

Sl. No.	Name of Division	Range	Location
1	Bomdilla	1.Bomdila Range	Magopam area
		2.Dirang Range	Mandala- Naga GG area
		3.Nafra Range	Bichom- Buragaon
2	Khellong	1.Seijosa Range	Margaso, saibung Nallah, jolly,Lanka
		2.Namorah Range	Dogal Mukh, Sichung
		3.Foothills Range	Doimara area
3	Banderdewa	1.Dafflagarh Range	i. Magoni ii.Harikso-Near Tanda Nallha iii. Kukurjan iv.Hollogi to kokila Forest

			Range
		2.Doimukh Range	i.Bogoli ii.Denka iii.Gaburu
		3.Dirgha Range	i. Dirgha ii.Koila Pahar iii.Boginadi iv.Borh hill v. Kui vi.Paro,vii.Sippu, viiiGayun
		4.Banderdewa Range	i. Bassar Nallha,ii.Sangdup ota,iii.Jote, iv. Poma
		5.Subansiri	i. Raja Nallha,ii.Sel, iii.Pech
4	Pasighat		
5	Namsai	1. Tengapani Range	Tengapani RF i) Khai Nallah area ii) Nongtaw area iii)Incha area
		2. Medo forest range	Turung RF and Nango Mishmi / Singpho village
		3. Manabhum forest range, Lathao	
6	Tezu		
7	Jairampur		
8	Changlang		
9	Deomali		
10	Roing		

ii) *Strategic Action Plan be drawn up to combat the illegalities.*

Action taken:

In this regard, a High Level Committee meeting chaired by the Chief Secretary was convened on 21st September, 2019. In this meeting, it was decided that a Committee would be constituted consisting of senior forest officers and officer(s) from the District administration and Police Dept. to frame a comprehensive action plan including intelligence network to combat the

illegalities in the State, more particularly in the Hot Spots identified by the CCFs vide No. FOR.66/ PRO/ 2019/ 18017-20 dated 10th October, 2019. Consequent to this, vide notification No. FOR.66/ PRO/ 2019/ 19552-59 dated 1st November, 2019 a committee was constituted with the following officers:-

- 1) Shri. Lalram Thanga, PCCF(HoFF) & Prl.Secy (E&F)-Chairman
- 2) Shri. R. P. Upadhyaya, DGP – Member
- 3) Smti. Sadhana Deori, Secretary (DA) – Member
- 4) Dr. Rabindra Kumar, PCCF(P&D) – Member
- 5) Shri. R. K. Singh, PCCF(A&V) – Member
- 6) Shri. D. Riba, CF(HQ) – Member
- 7) Shri. R. Prem Kumar, DCF(Protection) – Member

From the information received from the DFOs, Hot Spots were identified and an action plan to combat illegalities was prepared which includes the mechanisms to combat illegalities, Gap Analysis and Plan for Further Action (Action Plan to combat illegalities enclosed).

As per the action plan to combat illegalities, mobile squads placed under the disposal of CCFs undertake inspections either suo-motu or based on complaint. With respect to the acute shortage of staff to deal with illegalities, proposal has been sent to the State govt. Further, under CAMPA AOP, it has been proposed to create protection squad to combat illegalities. Wildlife Crime Control Unit has been notified by the State government to combat the illegalities in wildlife sector.

- iii) *Considering the size of the State and the huge tract of forest land that plays the role of carbon sink and considered as lung of the country, the State shall consider enhancing the strength of the forest personnel (at all levels including lower level) adequately which may include revisiting the existing Forest Divisions and Ranges in order to ensure effective enforcement of the forest laws and protection of the rich forest resources in the State.*

Action taken:

In the meeting of the High Level Committee chaired by the Chief Secretary to suggest ways and means to put into action the observations of the Hon'ble NGT, held on 21st September, 2019, it was decided that a Committee would be constituted to assess the requirement of staff at all levels and to make suggestions

for their creation and recruitment besides revisiting the existing Forest Divisions and Ranges. Consequently, vide Notification No. FOR.66/ PRO/ 2019/ 19560-66 dated 1st November, 2019 a committee has been constituted for the said objective with the following officers:-

- 1) Dr. Rabindra Kumar, PCCF(P&D) – Chairman
- 2) Shri. R. K. Singh, PCCF(A&V) – Member
- 3) Dr. M. Surya Prakash, PCCF(WL&BD) – Member
- 4) Shri. D. Riba, CF(HQ) – Member
- 5) Shri. R. Prem Kumar, DCF(Protection) – Member
- 6) Shri. V. K. Jawal, DFO Khellong FD – Member

The first meeting of the committee was held on 20th November, 2019. Decisions were taken with respect to administrative divisions and staffing matters. Decision was also taken regarding deployment of flying squads on pilot basis in ten Forest Divisions (Minutes of the meeting No.FOR/66/PRO/2019/2824-30 dated 13th February, 2020 enclosed).

The decisions taken in the meeting has been conveyed to the territorial CCFs and the DFOs. Further the Establishment Branch of the Department of Environment and Forests was also communicated of the decisions taken in the above mentioned meeting for needful action for posting of staff in the pattern suggested and once the staff position improves, the same is expected to be implemented.

Proposals for creation of new divisions namely Kamle and Basar Forest Division are also in process. Further, the Staff Selection Board has been intimated the vacant posts of Foresters, Forest Guards and Forest Watchers for recruitment. With such recruitment of frontline staff, illegalities could be combated effectively.

Action for creation of Special Tiger Protection Force is also in process and is to be submitted to the cabinet for approval after some time, once clearances from all concerned departments are received.

Moreover, proposal for creation of 200 No. posts of Forest Guards is already submitted to the State Govt. Also, 10 (Ten) No. mobile squad units are proposed

with contractual / work charged employees at present and vehicles are also being procured for them. In Forest Divisions having more points vulnerable to illegalities, contractual / casual staff is proposed to assist the regular staff to combat illegalities. Proposal for all has already been prepared under CAMPA scheme which was approved by the Steering Committee of the State and is now before the National Authority, CAMPA for approval.

- iv) *The State shall constitute a High Level Committee headed by the Chief Secretary of the State to put into action the above observations. Meeting of the Committee shall be held within a period of one month from hence.*

Action taken:

As directed by the Hon'ble NGT, the High Level Committee (HLC) was constituted vide No. FOR. 66/ PRO/ 2019 dated 20th September, 2019 with the following officers:-

- 1) The Chief Secretary, Arunachal Pradesh – Chairman
- 2) The PCCF & Principal Secretary (E&F) – Member
- 3) The Principal Secretary (Finance, Planning & Investment) – Member
- 4) The Director General of Police – Member
- 5) The Secretary (Personnel) – Member
- 6) The Secretary (Administrative Reforms) – Member

The first meeting of the committee was held on 21st September, 2019. As per the decisions taken by the High Level Committee (HLC), Hot Spots were identified and action plan prepared to combat the illegalities.

- v) *If necessary, the Committee may also deliberate common issue arising from the question with its neighbouring States like State of Assam.*

Action taken:

In the first meeting of the HLC, it was decided that the committee will deliberate on the common issues arising from the question with neighbouring States in its subsequent meetings, if seem necessary.

The CCFs and DFOs have also been instructed to coordinate with respective officers from Assam Forest Department to combat the illegalities vide No.

FOR.66/PRO/2019/10919-22 dated 13/03/2020 and subsequent reminder No.
FOR.66/PRO/2019/10927-30 dated 25/08/2020


04.8.
25.8.2020
(Rajesh IFS)
PCCF (RE)


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MINUTES OF THE FIRST MEETING OF THE COMMITTEE TO ASSESS THE REQUIREMENT OF STAFF AT ALL LEVELS IN THE DEPARTMENT AND TO MAKE SUGGESTIONS FOR THE CREATION OF POSTS AND TO REVISIT THE FIELD LEVEL ADMINISTRATION DIVISIONS HELD ON 20th NOVEMBER 2019

In compliance of the directions of Hon'ble NGT in O.A. No. 18/2019/EZ (I.A. No.16/2019) *Jorjo Tana Tara vs Union of India & ors* case, the first meeting of the committee constituted vide Notification No. FOR.66/PRO/2019/19560-66 dated 1st November, 2019 to assess the requirement of staff at all levels in the department and to make suggestions for the creation of posts and to revisit the field level administration divisions was held on 20th November 2019 under the chairmanship of the PCCF (P&D) at 1500 hours in the conference hall of the PCCF's office. The list of officers, who attended the meeting is enclosed (Annexure -'A').

At the outset, the PCCF (A&V) explained the directions of the Hon'ble NGT and the agenda of the meeting. The PCCF (P&D) talked about the creation of new divisions and the feasibility issues associated with it. He advocated the desirability of having one DFO in each district as this could help in easier data collection for the State and the Central Government. After discussion, it was decided that the territorial forest divisions are to be congruous with revenue districts.

The PCCF (WL & BD) and CWLW elaborated on the need to change the nomenclature of Wasteland Development Division and renaming certain Social Forestry Divisions as territorial divisions. Then it was decided to wind up Lohit Wasteland Development Division and to convert it to a new territorial division and Tawang, Anini and Changlang Social Forestry Divisions be renamed as territorial Divisions and Itanagar Social Forestry Division may be continued as such. The PCCF (P&D) also stated that the manpower of Lohit Wasteland Development Division be merged with Namsai Forest Division and that Western Arunachal Circle be bifurcated to create a new circle namely Northern Arunachal Circle with headquarter at Bomdila. The PCCF(P&D) explained the reasons behind the nomenclature of Resource Survey Divisions and Working Plan Divisions as well.

The PCCF(A&V) explained that as per the order of Hon'ble NGT, the ranges and beats too will have to be revisited. After discussions, it was decided that the charge of a range shall lie with a Range officer or with an i/c Deputy Ranger in case of shortage of Range Officers. It was decided that the jurisdiction of beats under range shall be surveyed and notified and the Beat officer shall be in-charge of development, protection and plantation works.

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To summarise, the following decisions were taken with respect to administrative divisions:-

1. The territorial forest divisions are to be congruous with revenue districts.
2. To wind up Lohit Wasteland Development Division and to convert it to a new territorial division
3. Lawang, Anini and Changlang Social Forestry Divisions be renamed as territorial divisions and Itanagar Social Forestry Division may be continued as such.
4. The manpower of Lohit Wasteland Development Division be merged with Namsai Forest Division.
5. Western Arunachal Circle be bifurcated to create a new circle namely Northern Arunachal Circle with headquarter at Bomdila.
6. The charge of a range shall lie with a Range officer or with an i/c Deputy Ranger, in case of shortage of Range Officers.
7. The jurisdiction of beats under range shall be surveyed and notified and the Beat officer shall be in-charge of development, protection and plantation works.

With respect to staffing, it was decided that the existing ranges shall continue as such, while the new ranges shall be congruous with revenue circles. After deliberations, it was decided that a staffing ratio of one frontline staff for every 10 sq.km forest area is desirable. The PCCF(A&V) explained the need to fix a minimum level of staff for the concerned offices and the following were decided upon:-

Name of the office	Post / Position	Number
Range office	Dy.RFO	1
	Forester	1
	UDC	1
	LDC	1
	DEO	1
	MIS	2
	Driver	2
	Handyman	1
	Forest Guard	4
	Forest Watcher	4

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Name of the office	Post/Position	Number
Beat	Forester	1
	Forest Guard	4

Name of the office	Post / Position	Number
Division office	HA	1
	P.A.	1
	UDC	3
	LDC	3
	Driver	2
	P.I.	1
	Draftsman	1
	MTS	4

Name of the office	Post / Position	Number
Circle HQ	Supdt.	1
	P.I.	1
	S.I.	1
	P.A.	1
	Asst.	3
	LDC	3
	UDC	3
	Draftsman	1
	Driver	2
	MTS	4

Name of the office	Post / Position	Number
Mobile squad	ACF/ADCF	1
	RFO	2
	Dy. RFO	2

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	Forester	4
	Forest guard / Forest watcher	4
	Driver	2
	Handyman	1

Name of the office	Post / Position	Number
Working Plan Division	RFO	1
	Dy.RFO	1
	Forester	4
	UDC	1
	LDC	2
	Draftsman	1
	MTS	
	Driver	

Name of the office	Post / Position	Number
Silviculture Range	RFO	1
	Dy. RFO	1
	Forester	2
	LDC	1
	DEO	1
	Driver	2
	Handyman	1
	MTS	2

Name of the establishment	Post / Position	Number
APFTI	ACF	2
	RFO	4

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	Forester	6
	PT. Instructors	2
	Driver	3
	Handyman	2
	MTS	6

Name of the establishment	Post / Position	Number
CFCP	Dy. RFO	1
	Forest Guard	4

Name of the establishment	Post / Position	Number
Normal checkgates	Forester	2
	Forest Guard	4

It was also decided that wherever CFCPs are in operation, normal checkgates shall be discontinued.

Name of the establishment	Post / Position	Number
Busy/Bigger FRHs	Cooks	2
	Helpers	2
	Sweeper/Gardener	1
	Chowkidar/MTS	1

Name of the establishment	Post / Position	Number
Other/ Smaller FRHs	Cooks	1
	Helpers	1
	Sweeper/Gardener	1
	Chowkidar/MTS	1

Name of the establishment	Post / Position	Number
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Itanagar Zoo	Existing setup to continue as such
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It was decided that the new squads proposed to counter illegalities be named as flying squads.

Name of the establishment	Post / Position	Number
Flying Squad	RFO	1
	Dy.RFO	1
	Forester	2
	Forest Guard/Watcher	2
	Supported by a vehicle	

Based on the inputs provided by the DFOs, it was decided that the flying squads be deployed in the following divisions on a pilot basis because of their vulnerability:-

- 1) Bomdila
- 2) Khellong
- 3) Banderdewa
- 4) Pasighat
- 5) Namsai
- 6) Tezu
- 7) Nampong
- 8) Changlang
- 9) Deomali
- 10) Dibang

It was decided that the flying squad set-up is a need-based deployment and they could be deployed anywhere in the future based on the need.

It was also decided that posts such as mahouts, grass cutters, E.B drivers, boatman, khallasi and other isolated posts be brought under MTS.

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The meeting ended with thanks to the chair.

R.P.K.

(R. Prem Kumar) IFS
DCF (Protection)

No. FOR/66/PRO/2019/ 2824-30

Dated 13th February, 2020

Copy to:

- 1) The PCCF (HoFF) & Prl. Secy (E&F), Itanagar.
- 2) The officers concerned.

o/c

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ANNEXURE - A**LIST OF OFFICERS WHO ATTENDED THE MEETING**

- 1) Dr. Rabindra Kumar, PCCF(P&D)
- 2) Dr. M. Surya Prakash, PCCF(WL & BD) and CWLW
- 3) Sh. R.K. Singh, PCCF (A&V)
- 4) Sh. D. Riba, CF(HQ)
- 5) Sh. R. Prem Kumar, DCF (Protection)
- 6) Sh. V.K. Jawal, DFO Khellong FD